

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29.

C.P.(IB)/319(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.07.2024

NAME OF THE PARTIES:

Canara Bank

Vs

MEP Infrastructure Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Nishit Dhruva a/w Niyati Merchant i/b MDP & Partners, Ld. Counsel for the Financial Creditor present (VC). Mr. Deepak Deshmukh a/w Adv. Anisha Nair, Adv. Udit Mehta, Mr. Rohit Gupta and Mr. Dhruva Gandhi i/b Naik Naik & Co., Ld. Counsel for the Corporate Debtor present.
2. Counsel from both sides submit that the claim is under active consideration for settlement, which will take at least two weeks' time to conclude and report the same. Therefore, both sides seek time.
3. At the request of the Counsel from both sides, list this matter on **02.08.2024** for reporting settlement, failing which, the matter will be heard on that date.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)